

Protests by judicial officers in Telangana

645. DR. T. SUBBARAMI REDDY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is aware of protests by judicial officers in Telangana over allocation of lower court Judges to the Telangana State without bifurcating the Andhra Pradesh High Court;

(b) if so, the action taken by Government to resolve the issue;

(c) whether the residuary State of Andhra Pradesh has allocated land and provided infrastructure for a separate High Court in Andhra Pradesh; and

(d) if not, the steps taken by the Central Government to expedite the same as also to settle the issue amicably in consultation with the High Court of Andhra Pradesh at Hyderabad?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (d) Yes, Sir. As per the Andhra Pradesh Reorganization Act, 2014 the High Court of Judicature at Hyderabad shall be the common High Court for the State of Telangana and State of Andhra Pradesh till a separate High Court for the State of Andhra Pradesh is constituted. The Hon'ble Chief Justice informed that he has requested the Hon'ble Chief Minister of Andhra Pradesh to respond with regard to the infrastructure ready for the functioning of its new High Court in all aspects. The State Government of Andhra Pradesh has informed the High Court in October, 2015 that the Government has proposed to establish High Court for Andhra Pradesh at Amravathi, where the new capital of Andhra Pradesh is proposed to be established. The full Court approved the location to establish the High Court of Andhra Pradesh at Amravathi and conveyed it to Government of Andhra Pradesh.

Reforms in Election Commission of India

646. SHRI HUSAIN DALWAI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Ministry has received proposals for reforms in the Election Commission of India (ECI);

(b) whether ECI has demanded constitutional protection for all the three Election Commissioners;

(c) whether ECI has demanded that its financial budget be charged to Consolidated Fund of India;